



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 17th OF NOVEMBER, 2025

WRIT PETITION No. 44895 of 2025

TRIYUGI NARAYAN SHARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Praveen Kumar Pandey - Advocate for Petitioner.

Shri Anubhav Jain- Government Advocate for Respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for State prays for leave to file status report.

Leave is granted.

Let the status report be taken on record.

Corpus is present in Court.

Learned counsel for State submits that corpus was never detained and incarcerated.

Learned counsel for Petitioner submits that corpus has a grievance against the action taken by the police authorities accordingly, he is reserving the right of the corpus to initiate appropriate proceedings in



accordance with law.

The corpus is not in any illegal detention. No further orders are called for.

Petition is disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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